

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.133/TL/2024**

Subject : Application under Sections 14, 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of a separate Transmission Licence for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission system for Evacuation of Power from potential renewable energy zone in Osmanabad area (1GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route.

Petitioner : Western Transco Power Limited (WTPL)

Respondents : MP Power Trading Company Limited and Ors.

Date of Hearing : **29.5.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Parties Present : Shri Tanmay Vyas, WTPL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Since the order in the matter (which was reserved on 8.5.2024) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence for the implementation of the "Supply and Installation of OPGW on existing Line between 765/400 kV Pune (PG)(GIS)-400 kV Parli (PG) line" on the Regulated Tariff Mechanism basis. The representative of the Petitioner further submitted that the matter has already been heard in detail on 8.5.2024, and accordingly, the Commission may reserve the matter for order. He, however, added the vide Record of Proceedings for the hearing dated 8.5.2024, a clarification was sought from the Petitioner on the aspect as to whether a separate transmission licence can be granted for a communication system under Section 14 of the Electricity Act, 2003 and the Petitioner may be allowed a week time to file its submission to the said query.

3. The representative of Respondent, CTUIL, also prayed for an additional time to file its response to the similar queries posed to CTUIL under paragraph 3(d) of the said Record of Proceedings and further submitted that the matter may be reserved for order.

4. Considering the submissions made by the representatives of the Petitioner and CTUIL, the Commission permitted the Petitioner and CTUIL to file their respective submissions on the queries posed to them under paragraph 3(c) and (d) of the Record of Proceedings for the hearing dated 8.5.2024 within a week with a copy to the other side.

5. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**